

(ख) यदि हां, तो क्या उनके स्थान पर नये महानिदेशक की नियुक्ति कर दी गई है;

(ग) यदि हां, तो कब और क्या यह सच है कि इस नियुक्ति के लिए योग्यता, वरिष्ठता और कार्यकुशलता की उपेक्षा करते हुए आयु को उच्च प्राथमिकता दी गई थी; और

(घ) क्या यह सच है कि सरकार का ध्यान इस अनियमितता की ओर दिलाया गया था, और यदि हां, तो इस संबंध में सरकार द्वारा क्या कार्यवाही की गई है ?

कृषि मंत्रालय में कृषि और सहकारिता विभाग में राज्य मंत्री (श्री नितिश कुमार) : (क) महोदय, डा० एन० एस्. रेधावा ने दिनांक 30 मार्च, 1990 को भारत सरकार के कृषि अनुसंधान और शिक्षा विभाग के सचिव पद से कार्यभार त्याग दिया। कृषि अनुसंधान और शिक्षा विभाग के सचिव भारतीय कृषि अनुसंधान परिषद के महानिदेशक के रूप में भी कार्य करते हैं।

(ख) से (घ) कोई नई नियुक्ति नहीं की गई है। भारत सरकार के कृषि और सहकारिता विभाग के सचिव ने कृषि अनुसंधान और शिक्षा विभाग के सचिव पद का अतिरिक्त कार्यभार संभाल रखा है।

Legislation to ban breast feeding substitutes

1140. SHRI B. K. HARIPRASAD: Will the Minister of WELFARE be pleased to state:

(a) whether Government have seen the newsreport in April 1990 issue of Health for Millions regarding 'resumption of advertisements in printed media and TV despite adoption of Code on Breast Feeding by Government;

(b) whether Government would implement the ban and bring the guilty to book at the earliest, and

(c) whether Government would legalise the Code with suitable changes to make it effective and implement the same?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRI-MATI USHA SINGH): (a) Yes, Sir. In so far as advertisements on T.V. is concerned, the Ministry of Information and Broadcasting had decided that the advertisements for spoon fed complimentary foods can be accepted by Doordarshan and All India Radio only so long as the manufacturers and distributors of these products do not promote them as being suitable for use as partial or total substitute for Breast milk. Each such proposal is required to be examined by them on its own merits before its final acceptance. There is no legal ban on the print media.

(b) A ban can be implemented after a legislation has been enacted on the subject.

(c) Legislation on the subject will be introduced in Parliament as soon as possible.

Import of edible oils

1141. SHRI B. K. HARIPRASAD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether imports of edible oils are being planned due to failure of technology mission on oilseeds and failure of CLUSA/CIDA projects started in 1979 to improve production and productivity as appeared in the Financial Express of the 21st May, 1990;

(b) whether it is a fact that NDDB has spent large funds in promoting sale and advertising of Dhara oils both imported and indigenous thereby leading to higher demand and

(c) whether all work relating to edible oils would be entrusted to the National Vegetable Oilseeds Board and